

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 101/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for 400 kV S/C Kankroli-Jodhpur Transmission Line along with associated bays under System Strengthening Scheme in South-Western Part of Northern Grid (Part-B).
- Date of Hearing** : 6.4.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL
Shri Sachin Dubey, Advocate, BYPL
Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. Instant petition has been filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 400 kV S/C Kankroli-Jodhpur Transmission Line along with associated bays under System Strengthening Scheme in South-Western Part of Northern Grid (Part-B);
 - b. No additional capital expenditure is claimed in the 2014-19 and 2019-24 tariff periods. The capital cost admitted by the Commission vide order



dated 29.1.2016 in Petition No. 431/TT/2014 has been considered for truing up of tariff of 2014-19 and approval of tariff of the 2019-24 tariff period in the instant petition;

- c. Oral submissions made by the learned senior counsel for the Petitioner in Petition No. 8/TT/2020 in response to BRPL's various contentions may be considered and taken on record in the instant petition.

3. The leaned counsel for BRPL submitted that he has filed un-notarized reply in the instant matter on 5.4.2021 the notarized reply along with affidavit will be filed soon. He prayed that the Commission may consider the same. He raised issues like non-payment of tax on transmission business during the 2009-14 and 2014-19 tariff periods, grossing up of RoE, non-payment of tax on transmission business during the 2019-24 tariff period, effective tax rate for transmission business, benefits of tax holiday. The learned counsel for BRPL submitted that the Petitioner has claimed that documents with regard to the actual tax paid by it were filed in Petition No. 24/TT/2020. However, the said documents were not found in the said petition. He further submitted that the Petitioner is required to submit region-wise corporate audited balance sheet and profit and loss accounts with all schedules and annexures for the new transmission system and communication system for relevant years as the same is a statutory requirement.

4. The learned counsel appearing for BYPL submitted that they adopt the submissions made on behalf of BRPL.

5. In response, the representative of the Petitioner reiterated that the details of the actual tax paid by it were filed alongwith the rejoinder in Petition No.24/TT/2020. Those being voluminous documents, have not been filed again with the petition. The Commission directed the Petitioner to provide a hard copy of the same to the learned counsel for BRPL by 16.4.2021 for his information.

6. The Commission permitted BRPL to file its notarized reply by 9.4.2021 and observed that no other document should be filed by BRPL.

7. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

